

JK Physio launches exoskeletal neuro device

Chennai, Mar 28: A physiotherapy and rehabilitation clinic has launched an exoskeletal neuro device that will aid fully and partially paralysed patients, including those who had suffered spinal cord injury and stroke, in the recovery process.

The device will help in improving the walking mobility of patients by applying motorised assistance through a lightweight, wearable robot to attain the required movement.

Jagadeesan, Chairman, JK Physio and Rehab Clinic, said the device would enable personalised rehabilitation. They will fix the protocol as per the condition of the patients.

An Electro Myography device that would aid in hand, shoulder, elbow, and knee movement and



muscle strengthening was also launched. Ravindranath Singh, Deputy Director, Welfare of the Differently Aabled, Government of Tamil Nadu, said it was important to make disabled persons independent and boost their self-esteem.

Lakshmi Narayana, Orthopaedic Surgeon, and J. Kalpana, Managing Director of the clinic, spoke at the event.

IndiaFirst Life collaborates with Salesforce

Chennai , Mar 28: IndiaFirst Life Insurance Company Ltd, one of India's fastest-growing private life insurers has taken a strategic and technological leap by migrating its Customer Relationship Management (CRM) systems to Salesforce, the #1AI CRM. IndiaFirst Life

will leverage Salesforce Financial Service Cloud to unify customer interactions, manage data efficiently, enhance team collaboration, and significantly improve its customer servicing capabilities.

IndiaFirst Life's decision to migrate to Salesforce was fuelled by its desire to leverage cutting-edge cloud technology functionalities tailored specifically for the life insurance industry. With Salesforce Financial Services Cloud, IndiaFirst Life gains a robust 360-degree customer view, enabling personalized interactions and automating workflows to optimize resources. Advanced analytics and reporting will enable real-time insights and integration with third-party applications has helped minimize disruption. Enhanced client engagement is facilitated through personalized communication, enhanced security features protect data integrity - boosting trust and compliance, and Salesforce's scalable architecture helps IndiaFirst Life to ensure future readiness, empowering it to adapt to the evolving market dynamics.

NAME CHANGE

I, BANUMATHY KUMAR, W/O. KUMAR, D.O.B: 09.09.1981, RESIDING AT No.2/32, MANDAPAM, ARPAKKAM, KANCHIPURM, 631 603, SHALL HENCE FORTH BE KNOWN AS BANUMATHI KUMAR . BANUMATHY KUMAR

ORIGINAL LAND / PROPERTY DOCUMENT LOST

I, Sharada Santhanam (Aadhar No.221113213489) W/o. Late.Mr.T.S.Santhanam aged about 73 years, residing at Flat No.A4 ATANDRA, NO 25,Thirumalai Road, T.Nagar, Chennai -600017, do hereby inform to the General Public that I have lost the original land document pertaining to my property registered in Document No.1430/1988, 1404/1988, 1643/1989 and 1817/1997 registered at dated Sub-Registrar Office, the above original document was missed on 12.02.2024 in a xerox shop near by my residence. If anyone finds the said document, please contact me over phone No.8072234349 or at the above residential address.

FORM A
PUBLIC ANNOUNCEMENT
[REGULATION 14 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. SENTHIL FINANCE PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	M/S. SENTHIL FINANCE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	10th APRIL 1995
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U65191TN1995PTC030910
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	45/165-B, WEST CAR STREET, CHIDAMBARAM-608001, TAMILNADU
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27th MARCH 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: VISWANATHAN RAJAGOPALAN ADDRESS: PLOT NO.4, 1/787A, DEVANAI NAGAR, II STREET, MADIPAKKAM, CHENNAI-600091, TAMIL NADU. E-MAIL: viswanathan.rr@gmail.com MOBILE: 63792 52059 REG.NO: IBB/IFA-003/ICAI/N-00275/2020-21/13069
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26th APRIL 2024

Notice is hereby given that the M/s. SENTHIL FINANCE PRIVATE LIMITED has commenced Voluntary Liquidation on 27th March 2024. The stakeholders of M/s. Senthil Finance Private Limited are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before 26th APRIL 2024 to the Liquidator at the address mentioned in the above Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

DATE: 28th MARCH 2024
PLACE: CHENNAI

VISWANATHAN RAJAGOPALAN
LIQUIDATOR OF THE COMPANY
REG.NO: IBB/IFA-003/ICAI/N-00275/2020-21/13069

NAME CHANGE

I, Given name: M.FAZAL AHAMED, Sur name: MUNEER, Date of Birth: 07/06/1975 residing at No.27A,Vanakara Kuppusamy Street, East Pondy Road, Villupuram & District, TamilNadu -605602 shall henceforth be known as now Given name : M.FAZAL AHAMED Surname: MUNEER AHAMED M.FAZAL AHAMED

NAME CHANGE

I, DARSAN VEERAPPAN SARAVANAN, Date of Birth: 29.09.2005,Residing atNo. 139/A, Saranarayana Perumal Koil Street, Old Cuddalore Main Road, Thiruvathigai, Panruti, Cuddalore, Tamilnadu-607106. Shall henceforth be known as DARSAN SARAVANAN. DARSAN VEERAPPAN SARAVANAN

PUBLIC NOTICE

Under the instruction from my client one Mr.MATHAN S/o. Paramasivam and Mrs.VANITHA W/o. Mathan residing at No.60E, 6th Street, Shankar Nagar, Pammal, Chennai – 600 075, I am issuing this Public Notice That, my clients are the owners of the property situated at Flat No.E, First Floor, “S.S ROYAL CASTLE”, Plot No. 60, Sri Sankara Nagar Lay-out, Stage No. III, 8th Street, Pammal Village, Pallavaram Tk, Chenglepet Dt., admeasuring an Un-divided share of 542 Sq.Ft of land out of 3180 Sq.Ft of land comprised in Old Survey Nos. 143/2, 143/3, New Survey No. 143/454. My client had lost his Original Construction Agreement dated 11-04-2014 Doc. No.2723/2014 while taking xerox copies of the same.

It is hereby informed to the general public that anyone who is/are in possession of the said documents is/are directed/requested to hand over the same to the under signed within 07 days from the date of publication of the notice. It is further informed that anybody tries to create any encumbrance on the said property by misusing the misplaced documents the same would not have any legal sanctity and are punishable under law. Hence, I call upon the General Public to handover the same to my office address if it is found. Or, otherwise my client will treat that thereare no claims from any one regarding the same.

N.VENKATESAN, B.Sc., B.L., M.B.A., Advocate
Phone : 044 - 2824 2420 / 86675 23724

NAME CHANGE

I, SARAVANAN, S/o.Thiru.TIRUPATHY born on 05th July 1980 (Native District : Kallakurichi) Residing at No.789/110, Main Road, Pukkiravari & Post, Kallakurichi-Taluk and District-606204, Tamil Nadu. shall henceforth be known as SARAVANAN THIRUPATHI. SARAVANAN

CHANGE OF NAME

I, PRATHIPA, W/o. Govindarajulu, born on 10.08.1977, residing at No.29, 10th Avenue, A Sector, Siva sakthi Nagar, Annanur, Thirumullaivoyal, Chennai-600062, shall henceforth be known as PRATHIBA, D/o. JAYARAMAN - PRATHIPA

ALL INDIA ANNA DRAVIDA MUNNETRA KAZHAGAM
LOK SABHA ELECTION - 2024, TAMIL NADU & PUDUCHERRY

AS PER THE ELECTION COMMISSIONER'S DIRECTIONS ISSUED IN PURSUANCE OF THE ORDER DATED 14.02.2024 OF THE HON'BLE SUPREME COURT IN CONSTITUTION PETITION NO. 214 OF 2019 IN Writ No. 536 OF 2011

INFORMATION REGARDING INDIVIDUALS WITH PENDING CRIMINAL CASES WHO HAVE BEEN SELECTED AS CANDIDATES, ALONG WITH REASONS FOR SUCH SELECTION, AS ALSO AS TO WHY OTHER INDIVIDUALS WITHOUT CRIMINAL ANTECEDENTS COULD NOT BE SELECTED AS CANDIDATES.

FORMAT - C-7

Name of the Constituency : Tenkasi (SC) (37)

Name of the Candidate : Dr. K. KRISHNASAMY

Sl. No.	1.	Criminal antecedents	i) I.P.C. 147, 149, 451, 188, 427 ii) I.P.C. 186 iii) I.P.C. 143, 188 iv) I.P.C. 143, 151, 269 r/w Epidemic Diseases Act, 1897. v) I.P.C. 143, 279, 285, 341, 294(b), 291, 353, 427, 506(1)
		b. Crime No.	i) Crime No. 168/2009, Chankayapur Police Station, New Delhi. ii) Crime No. 231/2018, Paramakudi Town Police Station, Paramakudi, Ramanathapuram District. iii) Crime No. 131/2018, Srivilliputhur Town Police Station, Srivilliputhur Taluk, Virudhunagar District. iv) Crime No. 6/2021, C-2, Subramaniasapuram (L&O) Police Station, Madurai City v) Crime No. 194/2022, Perungudi Police Station Madurai.
		c. Name of the Court	Criminal Case No. 428/10/2016, M.M. Patil House Court, New Delhi
		d. Whether charges have been framed or not (Yes/No)	No
		e. Date of conviction, if any	Not applicable
		f. Details of punishment undergone, if any	Not applicable
		g. Any other information required to be given	i) Criminal Case No. 428/10/2016 ii) Crime No. 231/2018, FIR Stage iii) Crime No. 131/2018, FIR Stage iv) Crime No. 6/2021, FIR Stage v) Crime No. 194/2022, FIR Stage
		2. The reasons for the selection of the candidate, Selection shall be with reference to the qualifications, achievements and merit of the candidate, and not mere "winability" at the polls (not more than 100 words)	He is a practicing Doctor and as well as social worker. And also a former Member of Legislative Assembly in the same Constituency and is well known person to the general public.
		3. Reasons as to why other individuals without criminal antecedents could not be selected as candidates (not more than 100 words)	The above selected Candidate is more competent person than other applicants.

ALL INDIA ANNA DRAVIDA MUNNETRA KAZHAGAM
LOK SABHA ELECTION - 2024, TAMIL NADU & PUDUCHERRY

R.M. BABU MURUGAVEL, B.A., B.L.,
Party Spokesperson
Party Advocate's Wing Joint Secretary

POV VVS



Rationale and sensible decision of Finance Minister

Union Finance Minister Nirmala Sitaraman has received a lot of appreciation for her decision not to contest the Lok Sabha election. She gave the right reason, saying that she would not be in a position to spend on the election. This statement coming from the finance minister of the country is surprising, and at the same time, she proved that she survived on her salary and savings. This kind of claim can come from very few BJP ministers or members. Mrs. Sitaraman also added cautiously that the “Consolidated Fund of India” is not hers.

BJP president JP Nadda gave her the option to contest either from Andhra Pradesh or Tamil Nadu. But she simply turned it down, saying that she is not a

party to community or religious politics. The prime minister, in his usual style, asserted that he will only encourage successful (elected) politicians to be given ministerial posts.

The ruling BJP has fielded several sitting members of the Rajya Sabha in the upcoming Lok Sabha elections starting on April 19. It includes Piyush Goyal, Bhupendra Yadav, Rajiv Chandrasekhar, Mansukh Mandaviya, and Jyotiraditya Scindia. Sitharaman is a member of the Rajya Sabha from Karnataka.

The situation for my party, the BJP, is now taking on new twists. While the whole world knows that the BJP leadership is doing its best to reach the proclaimed 400+ seats, there is a strong sentiment going

around the elites about whether India is in an indirect form of emergency. The manner in which the BJP lured lucrative and criminal politicians into its fold indicates that the party is worried. Now the joke is, “Join the BJP, or no bail but jail.” I am unable to understand why the party that stood for ideology and boasted as anti-corruption crusaders has suddenly stooped to tarnish its image world-wide. In any case, the BJP will win around 360 seats, but at what cost? From the situation as of today,it appears that Mrs. Sitaraman may not continue as finance minister. However, she promised to actively canvass for candidates across India-Kudos to Mrs.Sitaraman.

PUBLIC NOTICE

Please take notice that my client Mr.R.Balsubramanian S/o. Late S.Ramachandran residing at No.1A, Ramappa Nagar 1st cross street, Perungudi, Chennai-600046, he is the present Owner of the property of lands measuring an extent of 2 acres and 35 Cents comprised in Old Survey No.211/1B, New Survey No.211/1B1 and 211/1B3, Patta No.447 & 448, Nanjipuram Village, Ulthiramerur Taluk, Chengalpattu Registration District, Kancheepuram District, he having purchased the same by Sale Deed dated 01.04.2013 registered as Doc No. 1491/2013 in SRO Ulthiramerur, from Mr.S.Murugan. He is the present owner and is in uninterrupted possession and enjoyment of the above said property from 01.04.2013, over the period of 10 years. If anyone is claiming right over the property, kindly inform me in the below mentioned address within 7 days from the date of this notice by RPAD.

J.TAMILARASI. B.L.,
Advocate
25/12, Siyali Street,
Pudupet,
Chennai – 600 002.

NOTICE OF LOSS OF SHARE CERTIFICATE

NOTICE is hereby given that the Certificate (s) for Larsen & Toubro Ltd Equity Shares Nos.

Company Name	Folio No.	No. of securities held	Security Certificate No.	Distinctive Nos.	
				From	To
1) M/s. Larsen and Toubro Limited	3849392	25	12948	590619	590643
2) M/s. Larsen and Toubro Limited	3849392	25	194485	140406878	140406902
3) M/s. Larsen and Toubro Limited	3849392	50	322651	574510539	574510588
4) M/s. Larsen and Toubro Limited	3849392	50	426500	617042085	617042134
5) M/s. Larsen and Toubro Limited	3849392	75	1374318	1398235231	1398235305

of Larsen & Toubro Ltd standing in the name (s) of C.Ambigai and Mr. Chockalinga Thyagarajan residing at MIG 475, NH-1, Maraimalai Nagar, Chengalpattu Taluk, Chengalpattu District, Pin - 603209, has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District,Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Name(s) of Shareholder(s)
1.C.Ambigai
2.M.Chockalinga Thyagarajan

Place : Chennai
Date : 23.03.2024

Format C-1
(for candidate to publish in Newspapers,TV)
DECLARATION ABOUT CRIMINAL CASES

(As per the judgment dated 25th September, 2018, of Hon'ble Supreme Court in WP (Civil)No. 536 of 2011 (Public Interest Foundation & Ors. Vs.Union of India & Anr.)

Name and address of candidate : Vinoj
Name of political party : Bharatiya Janata Party
(Independent candidates should write "Independent" here)

Name of Election : Lok Sabha Election 2024
Name of Constituency : Chennai Central
I Vinoj, a candidate for the abovementioned election, declare for public information the following details about my criminal antecedents:

(A) Pending Criminal Cases

Sl. No.	Name of Court	Case No. and dated	Status of Case (s)	Section(s) of Acts concerned and brief description of offence (s)
1	NA	Cr.No.289/2023, V1Villivakkam PS	Pending	143 IPC r/w 41 (6)TN CP Act
2	NA	Cr.No.30/2022, F3Nungambak kam PS	Pending	143, 269, 270 IPC & 41 C1 (VI) MCP ACT
3	NA	Cr.No.14/2022, CCB	FIR Quashed (Crl.O.P.No.11928 of 2022 & M.P.No.6731 of 2022 dt 06.07.2022)	153, 505(1) (b), 505(2) IPC
4	NA	Cr.No.744/2021, F3Nungambak kam PS	Pending	143, 269, 270 IPC & 41(VI) MCP Act.
5	NA	Cr.No.72/2021, C1 Flower Bazaar PSNA	Pending	341,143, 188, 269 IPC & 41(vi) TNCP Act
6	NA	Cr No.38/2021, C1-FlowerBazar PSNA	Pending	U/s. 143, 188 IPC
7	NA	Cr No.2727/2020, D1-Thiruthani PSNA	Pending	U/s. 143,341, 188, 269,270 IPC r/w Sec. 51(a), (b) of Disaster Management Act
8	NA	Cr No.1661/2020, B2-Esplanedu PSNA	Pending	U/s. 143, 188, 269, IPC r/w 3 of Epidemic Disease Act, Sec. 51 (b) Disaster Management Act, 41 (6) TNCP Act
9	NA	Cr. No.1491/2020,C3 Seven Wells PS	Pending	143,188, 269 IPC& Sec 3 of Epidemic Disease Act
10	NA	Cr. No.1415/2020,C3 Seven Wells PS	Pending	143, 188, 269 IPC r/w 3 of Epidemic Disease Act and 51 (b) Disaster Management Act 2005 and 134 Tamil Nadu Public Health Act 1939
11	NA	Cr No.1405/2020, T4-Maduravoyal PS	Pending	U/s. 143, 188, IPC r/w 3 of Epidemic Disease Act 1987
12	NA	Cr No.1303/2020, Karur Town PS	Pending	U/s. 143,341,269 IPC r/w 3 of Epidemic Disease Act 1987
13	NA	Cr. No.2251/2017, F3 Nungambakkam PS	Pending	143,188 IPC
14	NA	Cr. No.. 569/2016, F3 Nungambakkam PS	Pending	143,188 IPC & 285 IPC

(B) Details about cases of conviction for Criminal Offences

NA	Name of Court & date(s) of order(s)	Description of offence(s) & Punishment imposed	Maximum Punishment Imposed
NA	NA	NA	NA

In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency.

